

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

Item No. 121

C.P. (IB)/36/Chd/Hry/2024

**IN THE MATTER OF:**  
**IDBI Bank Limited**

...Petitioner-Financial Creditor

**Versus**

**Kohinoor Foods Limited.**

... Respondent-Corporate Debtor

**Under Section: 7, IBC 2016**

**Order delivered on 02.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Harsh Garg with Mr. Pulkit Goyal,  
Advocates

**For the Respondent** : Mr. Aashok Mailk, Advocate

**ORDER**

It is stated by Ld. counsel for the petitioner that he has e-filed the affidavit of service. Let the hard copy of the same be filed within two weeks. Ld. counsel for the respondent is directed to file reply within two weeks with a copy in advance to the counsel opposite. Rejoinder, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. Let this matter be posted on 27.05.2024.

Sd/-

**(L.N. GUPTA)  
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**